

From 2nd October, 1980 the IRD Programme is under implementation in all the development blocks in the country. Considering the achievement of physical and financial targets under this programme so far, the progress cannot be said to be slow.

**जल-प्रदाय कार्यालयों में ट्यूब-लाइटें,  
पंखे और हीटर गायब होना**

10612. श्री राम सिंह शास्त्री : क्या निर्माण और आवास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भारी संख्या में ऐसी ट्यूब-लाइटें पंखे और हीटर, जो सरकार द्वारा जल प्रदाय कार्यालयों में और ट्यूबवैलों के चालू होने के समय वहां लगाए गए थे, गायब हैं; और

(ख) यदि हां तो गायब पाई वस्तु के नामों की संख्या क्या है ?

**संसदीय कार्य, खेल तथा निर्माण और आवास उपमन्त्री (श्री मोहम्मद उस्मान आरिफ) :**

(क) और (ख) दिल्ली जल पूर्ति तथा मल व्ययन संस्थान ने सूचित किया है कि ट्यूब लाइटों, पंखों तथा हीटरों के बड़े पैमाने पर हाल ही में संस्थान के कार्यालयों तथा प्रतिष्ठानों से गायब होने का कोई मामला नहीं हुआ है तथा इसके अधीनस्थ कार्यालयों ने केवल दो छत के पंखों की चोरी सूचित की है।

**Appointment of workers in  
maintenance division of  
C.P.W.D.**

10613. SHRI RAM PRASAD AHIR-  
WAR :  
SHRI K.B.S. MANI :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether in case of the work of any construction division of CPWD wing handed

over to Maintenance division of CPWD, the Maintenance division takes over the work only and appoints their own workers for the said job instead of appointing those workers who were already appointed for that work by Construction divisions ;

(b) whether construction division terminates their services after handing over the work to Maintenance division ;

(c) whether Government propose to make a policy that the Maintenance division should take over not only the work but also the workers from Construction division ; if so, by when ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) At present Civil Construction Division is maintaining newly constructed buildings for some time partly with contractor's Labour and partly with Casual Workmen. In general the Casual Workmen are not transferred with works to Maintenance Divisions. Sometimes when the Maintenance Divisions do not have their own staff, they take over Casual Labour employed by Construction Division alongwith works.

(b) Services of regular or workcharged staff, if any, with Construction Division are not terminated. As regards Casual Labour, they may be employed by Construction Division on other works under them, or by Maintenance Division if they require their services, or their services may be terminated.

(c) and (d). No, Sir. There is no such proposal. Construction work is mainly done through contractors and very limited Casual workmen are employed for maintenance immediately after the construction. On the other hand, Maintenance Divisions have their own organisations and workmen for maintenance work.

**Posts held by SC/ST in D.D.A.  
and NDMC**

10614. SHRI BANWARI LAL BAIRWA :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) number of post in Delhi Development Authority and NDMC in pay scale Rs. 650-1200 and above separately, rank-wise ;

(b) number and percentage of Scheduled Caste officers working on these posts ;

(c) whether roster has been followed, if so, how many Scheduled Castes Officers have been benefited by this system, indicating their numbers and scales of pay ;

(d) whether SC/ST cell has been formed in each body, if so, whether it is headed by a Scheduled Caste Officer ; and

(e) percentage of Class I Officers of SC/ST in these bodies and efforts made to infuse more Class I and II officers of these communities and plans for future ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

#### Production and Sale of Sub-standard Steel Tubes

10615. SHRI SUSHIL BHATTACHARYA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are aware that sub-standard steel tubes are being produced and sold in the market ;

(b) whether the recent endeavour of the Indian Standards Institution (ISI) to check the production and sale of such sub-standard mild steel tubes proved effective ; and

(c) if so, in what manner ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) to (c). In terms of the Mild Steel Tubes (excluding seamless tubes and tubes according to APT specifications) (Quality Control)

Order 1978, ISI mark has been made compulsory in respect of mild steel tubes and tubulars (IS : 1239—Part-I 1973), steel tubes for structural purposes (IS : 1161—1978) and steel tubes used for water wells (upto 200 mm diameter) (IS : 4270—1967). In terms of the same order, it is an offence to manufacture or store for sale, sell or distribute any mild steel tubes not conforming to the specified standards covered by this Order and that mild steel tubes offered for sale should be with ISI Certification Marks. This Order, however, does not apply to export of mild steel tubes which do not conform to the specified standard but conform to any specification required by the foreign buyer. The residual quantities of sub-standard quality left with manufacturers/traders can be disposed of by cutting pipes and tubes into length not in excess of 1.5 metre before being sold in the market.

On receipt of reports about sale of extra light mild steel tubes, ISI arranged surprise visits to the concerned markets. No extra light gauge steel tubes were found with ISI mark and no violation of Mild Steel Tubes (Quality Control) Order, 1978 came to the notice.

On the advice of the ISI the Association of Mild Steel Tubes Manufacturers has issued advertisements publicising the implications of the quality control order so that the consumer and the dealers are well informed.

#### Catching of fish through Japanese Trawlers

10616. SHRI BRAJAMOHAN MOHANTY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the trawlers operating in Paradip Port for catching fish are lying idle on account of operation of Japanese trawlers in coastal region in pursuance of collaboration agreement with State Government of Orissa ;

(b) if so, the details thereof ;

(c) the details of the agreement with Japanese Government regarding the catching of fish through Japanese trawlers in the